# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 3159 ANSWERED ON 18<sup>TH</sup> DECEMBER, 2025

#### REVENUE GENERATION THROUGH TOLL COLLECTION

## †3159. SHRI PATEL UMESHBHAI BABUBHAI:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the total revenue generated by the National Highways Authority of India (NHAI) through toll collection across the country during the last ten years;
- (b) whether the Government prescribes any time-limit for levying toll on national highways and if so, the details thereof and the number of highways that continue to collect toll beyond the prescribed period, State-wise;
- (c) whether the Government has prescribed any performance or maintenance metrics to assess upkeep of national highways, if so, the details thereof; and
- (d) whether any audit has identified highways not meeting those standards, if so, the details thereof?

#### ANSWER

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

### (SHRI NITIN JAIRAM GADKARI)

(a) The details of total user fee collected at fee Plazas on National Highways across the country during the last ten years are tabulated below:

Financial Year	User fee Collection (In Crore Rupees)
2015-16	17,759.28
2016-17	18,511.86
2017-18	21,763.56
2018-19	26,188.02
2019-20	27,503.86
2020-21	27,926.67
2021-22	33,928.66
2022-23	48,032.40
2023-24	55,882.12
2024-25	61,408.15

- (b) User fee at Fee Plaza on National highways (NHs) is collected after publication of respective user fee notification in Gazette of India in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and respective Concession Agreement. As per the provisions of National Highways Fee Rules, 2008, in case of concessionaire operated fee plaza, fee as notified as per concession agreement shall be leviable till the end of concession period and after the end of concession period, the fee Plaza is handed over to the Government and thereafter the user fee is collected by the Government through its implementing Agencies. In respect of fee plaza under public funded project, the fee leviable shall continue to be collected for such section of the National Highway. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the fund provided through budgetary allocation are utilised for further maintenance, development and augmentation of National Highways.
- (c) Maintenance of National Highways (NHs) is regulated/governed as per the provision of the respective Contract/Concession Agreement. As per the Government's policy, if any stretch of a NH is not covered by postconstruction defect liability or maintenance provision in terms of the

construction/development Contract/Concession Agreement, then Government approves either a Short Term Maintenance Contract (STMC) or a Performance based Maintenance Contract (PBMC) for already developed stretches. The maintenance of National Highways is carried out as per requirement and it is ensured that no stretch of National Highways remains unattended.

(d) The maintenance of National Highways is carried out as per requirement and it is ensured that no stretch of National Highways remains unattended. For monitoring, Independent Engineer/Authority Engineer (IE/ AE) conducts regular site inspections and competent authority conducts periodical reviews/ site visits. Also, periodic NSV surveys, FWD tests, drone surveys, etc. are carried out for assessing and monitoring the condition of pavement & other Highway Assets w.r.t desired Service level specified in Contract Agreement. Deployment of Third Party Quality Auditors for independent quality audits of NH works on a case-to-case basis.

Based on the results of these surveys/ inspections, necessary repair and maintenance works are carried out through respective Contractors/ Concessionaires as per the provisions of Contract/Concession Agreement.

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